

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 328 OF 2011

Tuesday, this the 12th day of April, 2011

CORAM:

HON'BLE Mr.A.K.BHARDWAJ, JUDICIAL MEMBER

T.P.Assan Koya
Retired Catering Supervisor
Southern Railway, Trivandrum
Residing at Goodwill, P.K.& Sons
Chelavoor PO, Kozhikode – 673 571 ... **Applicant**

(By Advocate Mr. M.P.Varkey)

versus

1. Union of India represented by General Manager
Southern Railway
Chennai – 600 003
2. Senior Divisional Personnel Officer
Southern Railway
Trivandrum – 695 014
3. Senior Divisional Finance Manager
Southern Railway
Trivandrum – 695 014 ... **Respondents**

(By Advocate Mr.Thomas matehw Nellimootttil)

The application having been heard on 12.04.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.A.K.BHARDWAJ, JUDICIAL MEMBER

As stated in the OA, wife of applicant Mrs.Shreefa M.P died on 04.05.2008 due to cancer. The applicant remarried Ms.P.P.Naseera on 31.07.2008. He made an application on 04.05.2008 to the 2nd respondent enclosing therewith the death certificate of Mrs. Shreefa and the certificate of his marriage with Ms.P.P.Naseera, asking for incorporation of name of

A.C.L

Ms.P.P.Naseera in PPO as his wife. The applicant has drawn my attention to the communication dated 03.06.2009 issued from the Divisional Office, Personnel Branch, Trivandrum. The said communication addressed to Mr.T.P.Assankoya, Good will, Chelavoor, Kozhikode read as under :-

Sub:- Request for inclusion of the name of post retiral spouse in the PPO – representation dated 02.02.2009.

“ Reference above, it has been decided to include the name of Smt.Naseera P.P, your post retiral spouse in your PPO.”

2. In view of the aforesaid communication, the OA is disposed of recording the consent of the Counsel for the parties with a direction that the respondents would take steps to finalise the decision pursuant to the above mentioned communication within a period of two months from the date of receipt of a copy of this order. The final decision taken in the matter would be communicated to the applicant.
3. OA is disposed of accordingly. No costs.

Dated, the 12th April, 2011.

A handwritten signature in black ink, appearing to read 'A.K. Bhardwaj' with a small '4' written next to it.

A.K.BHARDWAJ
JUDICIAL MEMBER

VS